

**BEFORE THE ADJUDICATING AUTHORITY
NATIONAL COMPANY LAW TRIBUNAL
INDORE BENCH AT AHMEDABAD
Court 2**

IA 59 of 2020 in TP 253 of 2019 [CP(IB) 389 of 2018]

**Coram: HON'BLE Ms. MANORAMA KUMARI, MEMBER JUDICIAL
HON'BLE Mr. VIRENDRA KUMAR GUPTA, MEMBER TECHNICAL**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF INDORE BENCH OF THE NATIONAL
COMPANY LAW TRIBUNAL ON 22.04.2021**

Name of the Company:

Entegra Ltd

V/s

Shree Maheshwar Hydel Power Corporation Ltd &
Ors

Section 65 of Insolvency and Bankruptcy code.

<u>S.NO.</u>	<u>NAME (CAPITAL LETTERS)</u>	<u>DESIGNATION</u>	<u>REPRESENTATION</u>	<u>SIGNATURE</u>
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1.

2.

ORDER
(through video conferencing)

The parties are represented through their respective counsels.

In view of the Office Order dated 19.04.2021, issued with the approval of acting Hon'ble President, NCLT only urgent matter will be taken up through video conferencing with effect from 20.04.2021 due to sharp increase in COVID 19 cases.

Accordingly, the matter is adjourned.

List the matter on 15.07.2021.

VIRENDRA KUMAR GUPTA
MEMBER TECHNICAL
Dated this the 22nd day of April, 2021

Manorama
MANORAMA KUMARI
MEMBER JUDICIAL